

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-105**

Appeal No- 347/252/ND/2020

**IN THE MATTER OF:**

Overseas Corporate & Finser Limited

Vs.

RoC

....Applicant

.....Respondent

**SECTION**

U/s 252

**Order delivered on 01.10.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Rohit

For the Respondent

: Ms. Naincy Jain & Zoheb Hossain for IT, Mr. Alok Pandey, Ld.  
ARoC

**ORDER**

Heard Mr. Rohit appearing for Petitioner and Mr. Alok Pandey, Ld. ARoC and Ms. Naincy Jain along with Zoheb Hossain appearing on behalf of IT Department. Ld. ARoC seeks time to file the report. Prayer is allowed. Accordingly, one week's time is granted to file the report after serving advance copy upon the Ld. Counsel for the petitioner. Ld. Counsel for the IT Deptt. is also directed to file the report within one week from today. List on 28.10.2020.

Ld. Counsel for the petitioner is also directed to serve the soft copy of the petition upon the Ld. Counsel for the IT Deptt as well as Ld. ARoC through E-mail. Ld. ARoC and Ld. Counsel for the IT Deptt. are also directed to share their E-mail ID with the Ld. Counsel for the petitioner during the Course of the day.

-Sd-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sd-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**